

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 161 OF 2018 &
IA NOS. 758 & 757 OF 2018

Dated: 26th July, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Maharashtra State Electricity Distribution Company Limited **Appellant(s)**

Versus

Maharashtra Electricity Regulatory Commission & Anr. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Harinder Toor
Mr. Kiran Gandhi
Ms. Ramni Taneja

Counsel for the Respondent(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Anand Kumar Shrivastava
Ms. Astha Sharma for R-2

ORDER

(IA No. 757 of 2018)

(Application for exemption from filing certified copy of the impugned order)

In this application the appellant / applicant has prayed that for the reasons stated in the application, filing of certified copy of the impugned order may kindly be exempted.

In the light of the reasons stated in the application, IA No. 757 of 2018 is allowed. At present, production of certified copy of the impugned order is dispensed with. The application is disposed of.

The learned counsel appearing for the Appellant is directed to file certified copy of the impugned order on or before 20-09-2018.

APPEAL NO. 161 OF 2018

Admit.

Issue notice to the respondents returnable on 02.11.2018.

Learned counsel, Mr. Anand Kumar Shrivastava takes notice on behalf of the second Respondent and prays for eight weeks' time to file reply. Learned counsel, Mr. Harinder Toor, appearing for the Appellant prays for four weeks' time to file rejoinder, thereafter.

Submissions of the learned counsel appearing for the Respondent and the Appellant as stated above, are placed on record.

Learned counsel for the Respondents are permitted to file their replies on or before 24.09.2018 after serving copy on the other side. Thereafter, learned counsel appearing for the Appellant may file rejoinder on or before 23.10.2018 after serving copy on the other side.

The Second Respondent is directed not to take any coercive step until further order.

List the matter on **02.11.2018** as agreed by the learned counsel appearing for the parties.

(S. D. Dubey)
Technical Member

tpd/js

(Justice N. K. Patil)
Judicial Member